

## **HARYANA VIDHAN SABHA**

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 2<sup>ND</sup> MARCH, 2022 IMMEDIATELY HALF AN HOUR AFTER CONCLUSION OF THE GOVERNOR'S ADDRESS.**

### **I. LAYING OF A COPY OF THE GOVERNOR'S ADDRESS.**

The Speaker to report to the House that the Governor was pleased to address the Haryana Legislative Assembly on the 2<sup>nd</sup> March, 2022 at 02.00 P.M. and to lay on the Table a copy of the Governor's Address.

### **II. OBITUARY REFERENCES.**

A MINISTER to make reference to the deaths of the late:-

1. Bharat Ratna, Nightingale of India Lata Mangeshkar.
2. Freedom Fighters of Haryana.
3. Martyrs of Haryana.
4. Others.

### **III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.**

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|-----------------------------------|---|
| (i) THE SPEAKER                   | to report the time table fixed by the Business Advisory Committee in regard to various business.                          |
| (ii) A MEMBER OF<br>THE COMMITTEE | to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee. |

### **IV. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.**

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| 1. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 12 <sup>th</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 2. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 12 <sup>th</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 3. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 4. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 5. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 6. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 7. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 8. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 9. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |

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- [illegible]



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110. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 21<sup>st</sup> September, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
111. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 1<sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
112. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 1<sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
113. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 1<sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
114. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 1<sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
115. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 1<sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
116. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 1<sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
117. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 1<sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
118. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 14<sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
119. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 14<sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
120. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 26<sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
121. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 26<sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
122. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 26<sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
123. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 10<sup>th</sup> November, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
124. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 10<sup>th</sup> November, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
125. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 22<sup>nd</sup> November, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
126. A MINISTER to re-lay on the Table the Administrative Reforms Department's Notification No.7/8/2011-3AR, dated the 26<sup>th</sup> August, 2021, as required under section 21(3) of the Right to Service Act, 2014.
127. A MINISTER to re-lay on the Table the Education Department Notification No. S.O. 67/H.A. 12/1999/S. 24/2004, dated the 1<sup>st</sup> March, 2021, as required under section 24(3) of the Haryana School Education Act, 1995.
128. A MINISTER to re-lay on the Table the Education Department Notification No. 8/134-2019 PS(1), dated the 16<sup>th</sup> April, 2021, as required under section 24(3) of the Haryana School Education Act, 1995.
129. A MINISTER to re-lay on the Table the Education Department Notification No. 7/24-2020 PS(4), dated the 8<sup>th</sup> December, 2021, as required under section 24(3) of the Haryana School Education Act, 1995.

130. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 16<sup>th</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
131. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 29<sup>th</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
132. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 29<sup>th</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
133. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 29<sup>th</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
134. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 29<sup>th</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
135. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.72/GST-2, dated the 29<sup>th</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
136. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 31<sup>st</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
137. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 31<sup>st</sup> December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
138. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 4<sup>th</sup> January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
139. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 4<sup>th</sup> January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
140. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 4<sup>th</sup> January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
141. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 18<sup>th</sup> January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
142. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 18<sup>th</sup> January, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
143. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 2<sup>nd</sup> February, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
144. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 2<sup>nd</sup> February, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
145. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 2<sup>nd</sup> February, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
146. A MINISTER to lay on the Table the Annual Report of the Haryana Roadways Engineering Corporation Limited (HREC) for the year 2014-2015, as required under section 395 (1) (b) of the Companies Act, 2013.
147. A MINISTER to lay on the Table the Annual Report of the Haryana Roadways Engineering Corporation Limited (HREC) for the year 2015-2016, as required under section 395 (1) (b) of the Companies Act, 2013.
148. A MINISTER to lay on the Table the Annual Report of the Haryana Roadways Engineering Corporation Limited (HREC) for the year 2016-2017, as required under section 395 (1) (b) of the Companies Act, 2013.
149. A MINISTER to lay on the Table the Annual Report of the Haryana Roadways Engineering Corporation Limited (HREC) for the year 2017-2018, as required under section 395 (1) (b) of the Companies Act, 2013.



150. A MINISTER to lay on the Table the Annual Report of the Haryana Roadways Engineering Corporation Limited (HREC) for the year 2018-2019, as required under section 395 (1) (b) of the Companies Act, 2013.
151. A MINISTER to lay on the Table the Annual Report of the Haryana Roadways Engineering Corporation Limited (HREC) for the year 2019-2020, as required under section 395 (1) (b) of the Companies Act, 2013.
152. A MINISTER to lay on the Table the Annual Report of the Haryana Roadways Engineering Corporation Limited (HREC) for the year 2020-2021, as required under section 395 (1) (b) of the Companies Act, 2013.
153. A MINISTER to lay on the Table the Annual Report of the Haryana Scheduled Castes Finance and Development Corporation Limited for the year 2015-2016, as required under section 395 (1) (b) of the Companies Act, 2013.
154. A MINISTER to lay on the Table the Annual Report of the Haryana Scheduled Castes Finance and Development Corporation Limited for the year 2016-2017, as required under section 395 (1) (b) of the Companies Act, 2013.
155. A MINISTER to lay on the Table the Annual Report of the Haryana Scheduled Castes Finance and Development Corporation Limited for the year 2017-2018, as required under section 395 (1) (b) of the Companies Act, 2013.
156. A MINISTER to lay on the Table the Annual Report of the Haryana Backward Classes and Economically Weaker Sections Kalyan Nigam Private Limited for the year 2016-2017, as required under section 395 (1) (b) of the Companies Act, 2013.
157. A MINISTER to lay on the Table the Annual Report of the Haryana Backward Classes and Economically Weaker Sections Kalyan Nigam Private Limited for the year 2017-2018, as required under section 395 (1) (b) of the Companies Act, 2013.
158. A MINISTER to lay on the Table the 22<sup>nd</sup> Annual Report of the Uttar Haryana Bijli Vitran Nigam Limited for the year 2020-2021, as required under section 395 (1) (b) of the Companies Act, 2013.
159. A MINISTER to lay on the Table the Annual Report of the Dakshin Haryana Bijli Vitran Nigam Limited for the year 2020-2021, as required under section 395 (1) (b) of the Companies Act, 2013.
160. A MINISTER to lay on the Table the 35<sup>th</sup> Annual Report of the Haryana State Electronics Development Corporation Limited for the year 2016-2017, as required under section 395 (1) (b) of the Companies Act, 2013.
161. A MINISTER to lay on the Table the 36<sup>th</sup> Annual Report of the Haryana State Electronics Development Corporation Limited for the year 2017-2018, as required under section 395 (1) (b) of the Companies Act, 2013.

**V. PRESENTATION OF REPORT OF THE ASSEMBLY COMMITTEE.**

THE CHAIRPERSON  
(SPEAKER) OF THE  
RULES COMMITTEE

to lay on the Table of the House the Report of the Rules Committee containing the recommendations of the Committee regarding amendments in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under rule 242 ibid.

**VI. PRESENTATION OF REPORT.**

THE CHAIRPERSON  
(DEPUTY SPEAKER) OF  
THE SELECT COMMITTEE

to present the Report of the Select Committee on the Sports University of Haryana Bill, 2021.

**CHANDIGARH:  
THE 1<sup>ST</sup> MARCH, 2022.**

**RAJENDER KUMAR NANDAL,  
SECRETARY.**

## हरियाणा विधान सभा

बुधवार, 2 मार्च, 2022 को राज्यपाल महोदय के अभिभाषण की समाप्ति के तुरन्त आधा घण्टा पश्चात् विधान भवन, चण्डीगढ़ में हरियाणा विधान सभा के हाल में होने वाली हरियाणा विधान सभा की बैठक की कार्यसूची।

### I. राज्यपाल महोदय के अभिभाषण की एक प्रति रखना

अध्यक्ष महोदय सदन को प्रतिवेदित करेंगे कि राज्यपाल महोदय ने 2 मार्च, 2022 को 2.00 बजे मध्याह्न-पश्चात् हरियाणा विधान सभा के सम्मुख अभिभाषण देने की कृपा की थी तथा राज्यपाल महोदय के अभिभाषण की एक प्रति मेज़ पर रखेंगे।

### II. शोक प्रस्ताव

एक मंत्री स्वर्गीय:-

1. भारत रत्न, भारत कोकिला लता मंगेशकर;
2. हरियाणा के स्वतंत्रता सेनानी;
3. हरियाणा के शहीद;
4. अन्य।

### III. कार्य सलाहकार समिति की पहली रिपोर्ट

- (i) अध्यक्ष विभिन्न कार्य के संबंध में कार्य सलाहकार समिति द्वारा निश्चित की गई समय सारणी प्रतिवेदित करेंगे।
- (ii) समिति के एक सदस्य प्रस्ताव करेंगे कि यह सदन कार्य सलाहकार समिति की पहली रिपोर्ट में दी गई सिफारिशें स्वीकार करता है।

### IV. सदन की मेज़ पर रखे जाने वाले/पुनः रखे जाने वाले कागज-पत्र।

1.	एक मंत्री	हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 11/जी.एस. टी-2, दिनांकित 12 मार्च, 2020 मेज़ पर पुनः रखेंगे।
2.	एक मंत्री	हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 12/जी.एस. टी-2, दिनांकित 12 मार्च, 2020 मेज़ पर पुनः रखेंगे।
3.	एक मंत्री	हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 13/जी.एस. टी-2, दिनांकित 31 मार्च, 2020 पर पुनः रखेंगे।
4.	एक मंत्री	हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 14/जी.एस. टी-2, दिनांकित 31 मार्च, 2020 मेज़ पर पुनः रखेंगे।
5.	एक मंत्री	हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 15/जी.एस. टी-2, दिनांकित 31 मार्च, 2020 मेज़ पर पुनः रखेंगे।
6.	एक मंत्री	हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 16/जी.एस. टी-2, दिनांकित 31 मार्च, 2020 मेज़ पर पुनः रखेंगे।
7.	एक मंत्री	हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 17/जी.एस. टी-2, दिनांकित 31 मार्च, 2020 मेज़ पर पुनः रखेंगे।

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152.	एक मंत्री	कम्पनी अधिनियम, 2013 की धारा 395 (1) (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2020–2021 के लिए हरियाणा परिवहन अभियांत्रिकी निगम लिमिटेड की वार्षिक रिपोर्ट मेज पर रखेंगे।
153.	एक मंत्री	कम्पनी अधिनियम, 2013 की धारा 395 (1) (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2015–2016 के लिए हरियाणा अनुसूचित जातियों, वित्त तथा विकास निगम लिमिटेड की वार्षिक रिपोर्ट मेज पर रखेंगे।
154.	एक मंत्री	कम्पनी अधिनियम, 2013 की धारा 395 (1) (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2016–2017 के लिए हरियाणा अनुसूचित जातियों, वित्त तथा विकास निगम लिमिटेड की वार्षिक रिपोर्ट मेज पर रखेंगे।
155.	एक मंत्री	कम्पनी अधिनियम, 2013 की धारा 395 (1) (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2017–2018 के लिए हरियाणा अनुसूचित जातियों, वित्त तथा विकास निगम लिमिटेड की वार्षिक रिपोर्ट मेज पर रखेंगे।
156.	एक मंत्री	कम्पनी अधिनियम, 2013 की धारा 395 (1) (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2016–2017 के लिए हरियाणा पिछड़े वर्ग तथा आर्थिक रूप से कमजोर वर्ग कल्याण निगम प्राइवेट लिमिटेड की वार्षिक रिपोर्ट मेज पर रखेंगे।
157.	एक मंत्री	कम्पनी अधिनियम, 2013 की धारा 395 (1) (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2017–2018 के लिए हरियाणा पिछड़े वर्ग तथा आर्थिक रूप से कमजोर वर्ग कल्याण निगम प्राइवेट लिमिटेड की वार्षिक रिपोर्ट मेज पर रखेंगे।
158.	एक मंत्री	कम्पनी अधिनियम, 2013 की धारा 395 (1) (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2020–2021 के लिए उत्तर हरियाणा बिजली वितरण निगम लिमिटेड की 22 वीं वार्षिक रिपोर्ट मेज पर रखेंगे।
159.	एक मंत्री	कम्पनी अधिनियम, 2013 की धारा 395 (1) (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2020–2021 के लिए दक्षिण हरियाणा बिजली वितरण निगम लिमिटेड की वार्षिक रिपोर्ट मेज पर रखेंगे।
160.	एक मंत्री	कम्पनी अधिनियम, 2013 की धारा 395 (1) (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2016–2017 के लिए हरियाणा राज्य इलेक्ट्रॉनिक्स विकास निगम लिमिटेड की वार्षिक रिपोर्ट मेज पर रखेंगे।
161.	एक मंत्री	कम्पनी अधिनियम, 2013 की धारा 395 (1) (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2017–2018 के लिए हरियाणा राज्य इलेक्ट्रॉनिक्स विकास निगम लिमिटेड की वार्षिक रिपोर्ट मेज पर रखेंगे।

#### V. विधान सभा समिति की रिपोर्ट प्रस्तुत करना

नियम समिति के  
चेयरपर्सन (अध्यक्ष)

हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियमों के उक्त नियम 242 के अधीन की गई अपेक्षा के अनुसार संशोधनों से संबंधित समिति की दी गई सिफारिशों पर नियम समिति की रिपोर्ट सदन की मेज पर रखेंगे।

#### VI. रिपोर्ट प्रस्तुत करना

प्रवर समिति के  
चेयरपर्सन (उपाध्यक्ष)

हरियाणा खेलकूद विश्वविद्यालय विधेयक, 2021 पर प्रवर समिति की रिपोर्ट प्रस्तुत करेंगे।

चण्डीगढ़:  
1 मार्च, 2022.

राजेन्द्र कुमार नांदल,  
सचिव।

